

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 600 of 2003

Allahabad this the 27th day of May, 2003

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Mr. S.K. Agarwal, A.M.

Chandra Uday Singh, son of Late Ram Nath Singh,
resident of village Barauli P.O., Barauli Police
Station, Bheem Pura, District Ballia.

Applicant

By Advocate Shri M.K. Chandel

Versus

1. Union of India, Ministry of Communication,
Department of Posts, New Delhi.
2. Chief Post Master General, Lucknow.
3. Post Master General, Gorakhpur Region, Gorakhpur.
4. Dak Superintendent, Ballia Division, Ballia.
5. Dak Inspector, Belthara Road, Ballia.

Respondents

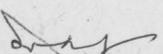
By Advocate Shri N.C. Nishad

O R D E R (Oral)

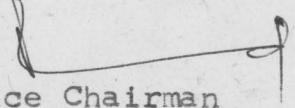
By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this O.A. filed under Section 19
of the Administrative Tribunals Act, 1985, the
applicant has prayed for a direction to the
respondents to conduct verification of the
application of the applicant submitted for
consideration of appointment as Gramin Dak Sevak
Branch Post Master, Barauli (Kridiharapur), District
Ballia.

2. The facts of the case are that by notice dated 27.06.02 applications were invited for appointment of Branch Post Master, Barauli Kridiharapur in district Ballia. The claim of the applicant is that he has applied for the post and sent his documents alongwith application by the registered post on 23.07.02 from the Post Office, Ballia, from where advertisement was issued. The grievance of the applicant is that though he has secured 70% marks in the High School and ^{15%} fully qualified for the post, verification of his documents has not been done by respondent no.5 without which application of the applicant may not be considered at the time of selection. Considering the facts and circumstances and nature of the grievance, in our opinion ends of justice shall be better served if the applicant is given liberty to make application before the respondent no.4, who may be directed to get the documents and application of the applicant verified as per rules before the final selection, if the same ^{has} not already been done. The O.A. is accordingly disposed of finally at the admission stage with the liberty to applicant to make application before the respondent no.4 within a week from today. The application if so filed, the respondent no.4 shall get application and documents filed by the applicant, verified according to rules and practice, and this exercise must be completed before the selection of the candidates, if the same has already not been done. No order as to costs. Copy of the order shall be supplied to the counsel for the parties within 24 hours.


/M.M./

Member (A)


Vice Chairman